

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:3478  
ANSWERED ON:12.02.2014  
ISSUE OF LICENCE BY AERB  
Abdulrahman Shri ;Gowda Shri D.B. Chandre

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) whether the hospitals/clinics using, CT scan, MRI, Ultrasound, X-ray machines, etc. are required to be registered with the Atomic Energy Regulatory Board (AERB);
- (b) if so, the details of the agencies, institutions, etc. registered with the AERB during the last three years and the current year after proper verification, State-wise;
- (c) whether such agencies/institutions are subjected to any review/inspections to ascertain adherence of the prescribed safety and other rules of AERB;
- (d) if so, the details of inspections carried out during each of the last three years and the current year, State-wise; and
- (e) the details of the agencies/ institutions found to be violating the prescribed rules and safety norms and the action taken/proposed to be taken against them, State-wise?

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

a) All the diagnostic x-ray equipment (ionising radiation generating equipment) such as general purpose radiography & fluoroscopy, computed tomography (CT), Interventional Radiology (IR) and Mammography etc. operated in a hospital/clinic/diagnostic facilities in the country are required to be Licensed with Atomic Energy Regulatory Board (AERB), as per the provisions of Atomic Energy (Radiation Protection) Rules, 2004.

Ultrasound equipment and magnetic resonance imaging (MRI) equipment are not under the regulatory purview of AERB as they do not emit ionising radiation.

b) The details of Licence/Registration issued to x-ray facilities including Computed Tomography (CT) and Interventional Radiology (IR) facilities by AERB in last three years (2011-13) are provided in Annexure-1.

The details of Licenses issued to manufacturers/suppliers/service agencies by AERB are provided in Annexure-2.

c) Yes, Sir. Prior to issuance of Licence to all such agencies/institutions, the applications are thoroughly reviewed for compliance with the prescribed regulatory requirements as applicable.

d) The details of regulatory inspections carried out during last three years (2011-13) and current year (2014) are provided in Annexure-3.

e) During regulatory inspections, if it is observed that any of the facilities do not comply with the regulatory requirements, AERB takes action depending on severity of non-compliance. For non-compliance of minor nature, AERB sends the inspection reports mentioning therein the corrective actions required and compliances are received from the institutions thereafter.

However, in case of any major non-compliance AERB issues show-cause notice against the facility for further punitive action in case the facility fails to comply with the regulatory requirements. During last five years AERB has issued show-cause notices to three institutions, located in Ranny, Kerala, Mumbai, Maharashtra and Kanpur, Uttar Pradesh for violations of the regulatory requirements.

Based on the corrective actions taken by these institutions, no further action was required to be initiated by AERB.